

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 280 OF 2017,
APPEAL NO. 371 OF 2017 &
APPEAL NO. 398 OF 2017**

Dated: 27th September, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

APPEAL NO. 280 OF 2017

In the matter of:

Punjab Energy Development Agency

.... Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s)

: Mr. Aodil Singh Boparai

Counsel for the Respondent(s)

Mr. Sakesh Kumar for R-1

Mr Anand K. Ganesan
Ms. Parichita for R-2

Mr. Anurag Sharma for R-3

**APPEAL NO. 371 OF 2017 &
APPEAL NO. 398 OF 2017**

Punjab Energy Development Agency (PEDA)

.... Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s)

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Ms. Parichita for R-2

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ORDER

Learned counsel for the appellant seeks two weeks more time to file rejoinder. As a last chance, time is granted. Learned counsel for the appellant may file rejoinder along with IA on or before 12.10.2018 with advance copy to the other side.

List the matter on **25.10.2018.**

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

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